

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 336/98

Monday this the 23rd day of March, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

Damodaran Maniyattukaran
Near Kandoth L.P.School,
Vellur Amsom Kandoth desom,
PO. Kandoth, Via. Payyannur,
Kannur District. Applicant

(By Advocate Mr. Kaleeswaram Raj (represented))

Vs.

1. Union of India represented by the Secretary to the Ministry of Communications, Department of Posts, Sanchar Bhavan, New Delhi.
2. The Post Master General, Thiruvananthapuram.
3. The District Postal Superintendent, Kannur.
4. Sub Divisional Inspector, Post Offices, Payyannur.
5. State of Kerala represented by Chief Secretary to Government of Kerala, Thiruvananthapuram.
6. The Taluk Employment Officer, Taluk Employment Office, Taliparamba. Respondents

(By Advocate Mr. T.P.M. Ibrahim Khan, Sr.CGSC)

The application having been heard on 23.3.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is an aspirant for selection and appointment to the post of Extra Departmental Mail Carrier, Porakkunnu Post Office in Kannur Postal Division apprehending that his candidature may not be considered as valid for want of sponsorship by the Employment Exchange

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has filed this application for a direction to respondents 1 to 4 to consider his candidature for selection and for a direction to the 6th respondent to include his name in the list to be forwarded to respondents 3 & 4. He has alleged in the application that though he is qualified and has registered his name with the Employment Exchange, his name has not been included in the list forwarded by respondent No. 6 to respondents 1 to 4.

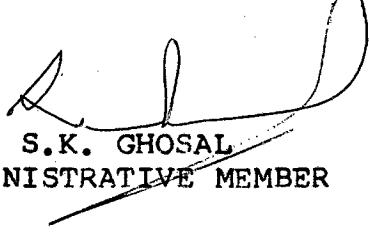
2. When the application came up for hearing today, learned Sr. CGSC appearing for respondents 1 to 4 stated that the date of interview has not been fixed since sanction for filling up of the vacancy has not so far been obtained and that as and when the interview is held, the applicant's candidature also would be considered even if his name is not sponsored by the Employment Exchange, if he makes an application for selection.

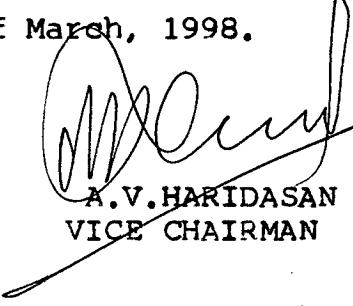
3. In view of the fact that respondents 1 to 4 have agreed to consider the candidature of the applicant despite non-sponsorship by the Employment Exchange, there is no controversy involved in this case. The application is therefore, disposed of with a direction to the applicant to put forth his candidature by presenting an application before the 4th respondent within a week and with a direction to respondents 1 to 4 that while making selection and appointment to the post of Extra Departmental Mail Carrier, Porakkunnu Post Office in Kannur Division, the candidature of the applicant put forth in his application shall also

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be considered as valid though his name may not be sponsored by the Employment Exchange. There is no order as to costs.

Dated the 23rd day of March, 1998.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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